

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 21**  
**(IB)-1444(PB)/2018**

**IN THE MATTER OF:**

Reliance Commercial Finance Ltd. .... Applicant/petitioner  
v.  
Sunar Jewels Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 14.06.2019**

**Coram:**

**SH. R. VARADHARAJAN,**  
**HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the applicant

Mr. Milan Singh Negi, Adv.

**ORDER**

**CA-1161(PB)/2019:-**

Notice of the application.

Learned RP present in person, accepts notice. A copy of the application has been furnished to him. Reply be filed within ten days with a copy in advance to the counsel for the applicant.

List for arguments on 08.07.2019.

— Sd/ —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

— Sd/ —

**(R. VARADHARAJAN)**  
**MEMBER (JUDICIAL)**